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**Central Administrative Tribunal  
Principal Bench**

R.A.No.131/2005 in  
O.A. No. 1460/2004  
M.A.No.1220/2005

New Delhi, this the 10<sup>th</sup> day of July, 2005

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member(A)**

Jagmal Singh s/o Shri Deep Chand,  
R/o H.No. 69A,  
Baba Haridas Nagar,  
Behind New Grain Market,  
Najafgarh, New Delhi – 110 043.

...Applicant

Versus

1. Union of India through  
Secretary,  
Ministry of Home Affairs,  
Government of India, New Delhi.
2. Govt. of NCT of Delhi through its  
Chief Secretary,  
Secretariat, I.P.Estate, New Delhi.
3. Commissioner of Police,  
Delhi Police Headquarter,  
I.P. State, New Delhi.

....Respondents

**Order(By Circulation)**

**Justice V.S. Aggarwal, Chairman**

Applicant had filed O.A.1460/2004. On 28.1.2005, it was allowed in part and it was directed that the pay of the applicant should be fixed in the pay scale of Rs.5500-9000/- . The arrears were directed to be paid to the applicant.

*VS Agg*

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2. Respondents seek review of the order and have even filed an application for condonation of delay. The application has been filed on 13.6.2005.

3. The sole ground taken up for condonation of delay is that it took time in correspondence and, therefore, the delay may be condoned.

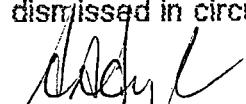
4. Whenever delay is sought to be condoned, just and sufficient grounds should be forthcoming. The plea so taken cannot be said to be a good ground to condone the delay.

5. Even if we go into the merits of the matter, a review is not a re-hearing. It is not an appeal against that order. If there is any error apparent on the face of the record, only in those circumstances, review would be permissible.

6. The grounds taken up on merits are that this Tribunal cannot go into the pecuniary benefits and it cannot be given prospectively.

7. The questions as such have been considered and O.A. was allowed taking stock of the facts. There is no error apparent on the face of the record. The grounds so taken do not make a good ground to that effect.

8. Resultantly, the review application being without merit must fail and is dismissed in circulation.

  
(S.A. Singh )  
Member(A)

  
( V.S. Aggarwal )

Chairman

/dkm/